

**GOVERNMENT OF INDIA  
MINISTRY OF CHEMICALS AND FERTILIZERS  
DEPARTMENT OF PHARMACEUTICALS**

LOK SABHA  
UNSTARRED QUESTION No. 3282  
TO BE ANSWERED ON THE 07<sup>TH</sup> August, 2018

**Trade Margin of Medical Devices**

3282. SHRI G. HARI:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether the Government plans to put a cap on the trade margins of medical devices;
- (b) if so, the details thereof;
- (c) whether it is true that the Government had warned all those who deal with imported medical devices to reduce the prices of medical devices or face the consequences; and
- (d) if so, the details thereof?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS;  
MINISTRY OF SHIPPING AND MINISTRY OF CHEMICALS AND FERTILIZERS  
(SHRI MANSUKH L. MANDAVIYA)**

(a) & (b):The Drug (Prices Control) order, 2013 (DPCO,2013) provides that 16% of price to retailer shall be allowed as a margin to retailer, while fixing ceiling prices of scheduled formulations and retail prices of new drugs. At present, 23 medical devices have been notified as Drugs under Drugs & Cosmetics Act. These medical devices are regulated under Drugs (Price Control) Order, 2013 (DPCO, 2013). The Schedule-I of DPCO, 2013 contains Drugs including four notified medical devices.The ceiling prices of these Drugs are fixed under para 4, 5 & 6 of DPCO, 2013. Under this order, there is also a provision under which the Government may, in public interest, fix the ceiling prices / retail prices of non-Scheduled formulations. Government changes the policy according to the need of the time and it is an ongoing process.

(c) & (d): No, Madam.

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